

Filing no. 8158/2020 (W.P. Cr.)

Gaurav Sahu @ Kumar Gaurav.

Versus

The State of Jharkhand & Others

Advocate for Petitioner

Mr. Sweta Kumari

- | | |
|---|---|
| 1. | S.J. / D.B. S.J. |
| 2. | In time ✓ |
| Limitation expired on | _____ |
| 3. | Court Fee Paid |
| 4. | Authentication fee due on the copy
Paid |
| Trial Court Judgement Rs. | X |
| Appellate Court Judgement Rs. | X |
| 5. | (a) Copy of trial court judgement ✓ |
| (b) Copy of appellate court judgement | X |
| (c) Second Copy of Petition | 1 + 1 |
| (d) Receipt showing service on A.G. | ✓ |
| (e) Vak properly stamped }
Executed and accepted } | (i) Welfare stamp of Rs. 15/- wanting
✓ |
| 6. | (a) Cause title ✓ |
| (b) Provision of law | ✓ |
| 7. | Intimation regarding surrender of
Petitioner(s) X |
| 8. | Particu |
| lars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | <div style="border: 1px solid black; width: 250px; height: 60px; margin-left: 10px;"></div> |
| | Stated |
| 9. | Other defects |
| (i) | Page 29 is not fairly legible may be
filed with fresh copy/duly certified typed copy. |